

REVISED FOR APPEARANCE

ITEM NO.12

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1068/2021

THE INDIAN FEDERATION OF APP -
 BASED TRANSPORT WORKERS, (IFAT) & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.123005/2021-EX-PARTE AD-INTERIM RELIEF; I.A. No. 123006/2021 - EXEMPTION FROM FILING AFFIDAVIT; I.A. No. 123005/2021 - EX-PARTE AD-INTERIM RELIEF; I.A. No. 123006/2021 - EXEMPTION FROM FILING AFFIDAVIT and I.A. No. 194532/2024- INTERVENTION APPLICATION)

Date : 18-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
 HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Dr. S. Muralidhar, Sr. Adv.
 Ms. Gayatri Singh, Sr. Adv.
 Ms. Nupur Kumar, AOR
 Mr. M.a. Karthik, Adv.
 Ms. Ninni Susan Thomas, Adv.
 Mr. Maitreya Subramaniam, Adv.
 Mr. Pallak Bhagat, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
 Mr. Raj Bahadur Yadav, AOR
 Mr. Nitin Chowdhary Pavuluri, Adv.
 Mr. Abhijeet Pandove, Adv.
 Ms. Sweksha, Adv.
 Mr. Shashank Bajpai, Adv.
 Mr. Harish Pandey, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Amit Sharma (V), Adv.
 Mr. Amrish Kumar, AOR
 Mr. Nitin Chowdary Pavuluri, Adv.
 Mr. Abhijeet Pandove, Adv.
 Ms. Sweksha, Adv.
 Mr. Harish Pandey, Adv.

Mr. Faisal Sherwani, AOR

Mr. Aditya Vikram, Adv.
Mr. Shikher Deep Aggarwal, Adv.
Ms. Sanjukta Kaushik, Adv.

Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. Ajit Kumar Sinha, Sr. Adv.
Ms. Pritha Srikumar Iyer, AOR
Mr. Arun Sri Kumar, Adv.
Ms. Harshika Verma, Adv.
Ms. Deveshi Chand, Adv.
Mr. Atharv Gupta, Adv.

M/S. Karanjawala & Co., AOR
Mr. Mukul Rohatgi, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Karan Lahiri, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Arjun Sharma, Adv.
Ms. Kritika Sachdeva, Adv.
Ms. Uzma Sheikh, Adv.
Ms. Devanshi Singh, Adv.

M/S. Cyril Amarchand Mangaldas Aor, AOR
Ms. Amita Gupta Katragadda, Adv.
Mr. Vikash Kumar Jha, Adv.
Ms. Namrata Sadhnani, Adv.
Mr. Nikhil Aradhe, Adv.
Ms. Nayani Agrawal, Adv.

Mr. Jawahar Raja, Adv.
Mr. N. Sai Vinod, AOR
Ms. Kanu Garg, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. The Code on Social Security, 2020 has been formulated. It has received the President's assent on 29.09.2020. In Chapter IX of the Code, provisions have been made for ensuring social security for unorganized workers, gig workers and platform workers.
2. We are informed that the rules/scheme relevant for the purpose of giving effect to the provisions of Chapter IX are still under consideration of the appropriate authority.
3. Ms. Aishwarya Bhati, learned ASG seeks a week's time to update us on

the status of framing of the rules/scheme.

4. Let an affidavit be filed by a responsible officer of the concerned department indicating the time line within the rules/scheme are/is likely to be framed and the Code given effect to.

5. Re-list the writ petition after two weeks.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

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R E C O R D O F P R O C E E D I N G S

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